

ORDINANCES UNDER ARTICLE 123(2) (a)

The Deputy Minister in the Department of Communications (Shri Bhagavati): Sir, on behalf of Shri Satya Narayan Sinha I beg to lay on the Table—

- (1) a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—

- (i) The Railways (Employment of Members of the Armed Forces) Ordinance, 1965

(No. 4 of 1965) promulgated by the President on the 29th September, 1965. [Placed in Library. See No. LT-4993/65].

- (ii) The Taxation Laws (Amendment and Miscellaneous Provisions) Ordinance, 1965

(No. 5 of 1965) promulgated by the President on the 19th October, 1965. [Placed in Library. See No. LT-4994/65].

- (iii) The Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965

(No. 6 of 1965) promulgated by the President on the 22nd October, 1965. [Placed in Library. See No. LT-4995/65].

- (2) a copy of the Indian Telegraph (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1364 in the Gazette of India dated the 18th September, 1965, under sub-section (5) of section 7 of the Indian Telegraph Act 1885. [Placed in Library. See No. LT-5023/65].

MERCHANT SHIPPING AMENDMENT REGULATIONS AND NOTIFICATIONS IN RELATION TO THE STATE OF KERALA

The Minister of Transport (Shri Raj Bahadur): I beg

- (1) to re-lay on the Table a copy of the Merchant Shipping

(Prevention of Collisions at Sea) Amendment Regulations, 1965, published in Notification No. G.S.R. 1169 in Gazette of India dated the 21st August, 1965, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-4840/65].

- (2) to lay on the Table—

- (i) a copy of Notification S.R.O. No. 68/65 published in Kerala Gazette dated the 23rd February, 1965, making an amendment to the Kerala Motor Vehicles (State Transport Undertakings) Rules, 1960, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4998/65].

- (ii) a copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (a) S.R.O. No. 281/65 published in Kerala Gazette dated the 13th July, 1965.

- (b) S.R.O. No. 285/65 published in Kerala Gazette dated the 20th July, 1965.